

ORDER DATED 18.7.2007

Heard counsel appearing on both sides. The matter, in our view, is squarely covered on all fours by order dated 11.7.2006 passed by this
✓ Tribunal on an identical matter in O.A.No.99/2005. The order passed in O.A.No.99/2005 reads as under:

“ M.A.838/05 has been filed by the Respondents stating that since no reversion order is in existence, the O.A. has become in-fructuous and the same may be disposed of accordingly.

We have heard the ld. Counsel for both the parties. The ld. counsel for the applicant has stated before us that the applicant had approached this Tribunal challenging his reversion since ration of 1:1 was not being maintained. He drew our attention to the judgment of the Full Bench of this Tribunal wherein Respondents were directed to evolve a formula for operating quota system. Ld. Counsel for the Respondents has made a categorical statement that presently the said ratio of 1:1 is being maintained and the matter is pending before the Apex Court and no recruitment rules have been notified for Prasar Bharti.

Be that as it may, the applicant had challenged his reversion order and sought direction for maintenance of 1:1 ratio. After the new formula was evolved as per directions of this Tribunal, presently the ratio of 1:1 is being maintained and accordingly, ld. counsel for the Respondents submitted that the reversion order of the applicant was set aside and he is continuing on ad hoc basis till regular appointment is made.

In view of this, we are of the opinion that the O.A. has become in-fructuous. Accordingly, O.A. is disposed of being in-fructuous with no order as to costs.

In view of the aforesaid order, M.A.838/05 is disposed of accordingly”.



12

The O.A. in question stands disposed of in terms of order passed in O.A.No.99/05.

In view of the disposal of the O.A. as above, M.A. 839/05 also stands disposed of.

MEMBER²³ (ADMINISTRATIVE)


VICE-CHAIRMAN